



FINANCE (PENSION) DEPARTMENT

G.O. No.259, DATED 6th August, 2003

(Subhami, Aadi-21, Thiruvalluvar Aandu 2034)

Pension – Pension Scheme – Introduction of Contributory Pension Scheme to Tamil Nadu State Government employees with effect from 1.4.2003 – Amendment to Tamil Nadu Pension Rules, 1978 – Issued.

ORDER :

In the Budget for 2001-2002, the Government of India have announced that a new Pension Scheme based on defined contributions will be introduced to those who enter Central Government service (Defence, Railways, Posts, Telecom, Autonomous Bodies and Scientific Organisations) after 1.10.2001. The Government of India had constituted a Committee with Thiru B.K. Bhattacharya, former Chief Secretary, Government of Karnataka as Chairman to go into pension reform with the specific reference of recommending a contribution scheme.

2. The Government of Tamil Nadu had announced in the Budget Speech 2003-2004 to introduce a new Pension Scheme based on defined contributions for the employees of this State, who are newly recruited after 1.4.2003. Under the new Contributory Pension Scheme, each employee has to contribute a certain amount and Government may contribute a certain amount.

3. Accordingly, the following orders are issued :-

- i) A new Contributory Pension Scheme based on defined contributions will be introduced to the newly recruited employees. This will apply to all employees who are recruited on or after 1.4.2003.
- ii) The employee's contribution and the Government contribution, if any, towards the scheme shall be spelt out separately.
- iii) After issue of detailed orders from Government of India, introducing new scheme to their employees, the State Government will, if necessary, modify these orders and issue rules and regulations for the Contributory Pension Scheme for State Government employees recruited on or after 1.4.2003.



4. The following notification will be published in the Tamil Nadu Government Gazette :-

NOTIFICATION

In exercise of the powers conferred by the proviso to Articles 309 of the Constitution of India, the Governor of Tamil Nadu hereby makes the following amendment to the Tamil Nadu Pension Rules, 1978.

2. The amendment hereby made shall be deemed to have come into force on the 1st April of 2003.

AMENDMENT

In the said Rules, in Chapter I, the following proviso shall be added to rule 2:-

"Provided that these rules shall not apply to Government servants appointed on or after the 1st April 2003, to services and posts in connection with the affairs of the State which are borne on pensionable establishments, whether temporary or permanent."

(BY ORDER OF THE GOVERNOR)

N. NARAYANAN,
DEVELOPMENT COMMISSIONER &
SECRETARY TO GOVERNMENT

To

All Secretaries to Government.
All Departments of Secretariat.
The Secretary, Legislative Assembly Secretariat, Chennai - 600 009.
The Legislative Assembly Secretariat, Chennai - 600 009.
The Governor's Secretariat, Raj Bhavan, Guindy, Chennai - 600 025.
All Heads of Departments.
The Director of Stationary and Printing, Chennai-600 002. (to publish in the Tamil Nadu Government Gazette) (2 copies)
The Principal Accountant General(A&E),Chennai-600 018(By Name)
The Principal Accountant General(A&E),Chennai-600 018.
The Accountant General(Audit I),Chennai-600 018.
The Accountant General(Audit II),Chennai-600 018.
The Accountant General(CAB),Chennai-600 009.
The Registrar, High Court, Chennai - 600 104.
The Secretary, Tamil Nadu Public Service Commission, Chennai-600 002.
The Director of Pension, DMS complex, Chennai-600 006.
The Commissioner of Treasuries and Accounts, Chennai-600 015.
All District Collectors, All District Judges / Chief Judicial Magistrates.
The Commissioner, Corporation of Chennai / Madurai / Coimbatore / Tiruchirappalli / Salem / Tirunelveli.
The Pension Pay Officer, Chennai - 600 006.
All Treasury Officers / Sub-Treasury Officers.
All State Government owned Boards / Corporations.

Copy to:

The Finance (OP I / OP II / OP III / Misc / PGC/PC) Department, Chennai - 600 009.
All Sections in Finance Department.
The Director of Local Fund Audit, Chennai - 600 108.
Stock file / Spare copies.

Forwarded

// By order //

[Signature]
6/8/03
SECTION OFFICER



FINANCE DEPARTMENT

G.O. No.304, DATED 27th May, 2004
(Dharama, Vaigasi-14, Thiruvalluvar Aandu 2035)

Contributory Pension Scheme to Tamil Nadu State Government employees with effect from 1.4.2003 - Non-applicability of the General Provident Fund (Tamil Nadu) Rules to those who are recruited on or after 1.4.2003 - Amendment to General Provident Fund (Tamil Nadu) Rules - Issued

Read:

G.O.Ms.No.259, Finance(Pension)Department, dated 6.8.2003

ORDER:

In the Government Order read above, Government have introduced the Contributory Pension Scheme to the Tamil Nadu State Government employees who are recruited on or after 1.4.2003. Under the new Contributory Pension Scheme introduced to the Central Government employees, General Provident Fund Scheme is not available to the newly recruited employees. The Government have examined the issue in respect of State Government employees and direct that the existing General Provident Fund Scheme will not be applicable to the newly recruited employees who are covered under Contributory Pension Scheme introduced with effect from 1.4.2003.

2. The following notification will be published in the Tamil Nadu Government Gazette:-

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tamil Nadu hereby makes the following amendment to the General Provident Fund (Tamil Nadu) Rules.

2. The amendment hereby made shall be deemed to have come into force on the 1st April 2003.

AMENDMENT

In the said Rules, in rule 4, after sub-rule(2) the following sub rule shall be added, namely:-

..2..



PSC

"(3) These rules shall not apply to Government servants appointed on or after the 1st April 2003 to services and posts in connection with the affairs of the State, either temporarily or permanently".

(BY ORDER OF THE GOVERNOR)

N. NARAYANAN
DEVELOPMENT COMMISSIONER AND
SECRETARY TO GOVERNMENT

To
The Director of Stationery and Printing, Anna Salai, Chennai - 600 002.
(2 copies for publication in the Tamil Nadu Government Gazette).
All Secretaries to Government
The Secretary, Legislative Assembly Secretariat, Chennai -9.
The Comptroller Governor's Household, Raj Bhavan, Chennai-32
The Secretary to the Governor, Chennai-32.
The Governor's Secretariat, Raj Bhavan, Guindy, Chennai-32.
All Departments of Secretariat (OP/Bills)
All Sections in Finance Department.
All Heads of Departments.
All collectors / All District Judges / All chief Judicial Magistrates.
The Principal Accountant General (Accounts and Entitlements),
Chennai-18. (by name)
The Principal Accountant-General (A&E), Chennai-18.
The Accountant-General (Audit-I), Chennai-35.
The Accountant-General (Audit-I), Chennai-35. (By name)
The Accountant-General (Audit-II), Chennai-6.
The Accountant-General (Audit-II), Chennai-6. (By name)
The Accountant-General (CAB), Chennai-9 / Madurai.
The Commissioner of Treasuries and Accounts, Chennai-15.
The Pay and Accounts Officer (East) Chennai-5.
The Pay and Accounts Officer (Secretariat) Chennai-9.
The Pay and Accounts Officer (South) Chennai-35.
The Pay and Accounts Officer (North) Chennai-79.
The Pay and Accounts Officer, Madurai-825 001.
All Treasury Officers/ All sub-Treasury Officers.
The Chairman, Tamil Nadu Public Service Commission, Chennai-2.
The Commissioner of Tribunal for Disciplinary Proceedings,
No.6 Manickeswari Road, Chennai-10.
The Registrar, High Court, Chennai-104.
The Registrars of all Universities/Agricultural University, Coimbatore.
All State Government Owned Corporations and Statutory Boards.

The Commissioner, Corporations of Chennai/Madurai/Coimbatore/
Tiruchirappalli/Salem/Tirunelveli.
All Divisional Development Officers / All Block Development Officers /
All Tahsildars.
All Municipal Commissioners / All Revenue Divisional Officers /
All Chief Educational Officers.
The Project Co-ordinator, Tamil Nadu Integrated Nutrition Project,
570, Anna Salai, Chennai-18.
All Recognised Service Associations.

Copy to:

The Private Secretary to the Chief Secretary to Government, Chennai-9.
The Private Secretary to the Secretary to Government, Finance Department,
Chennai-9.
The Secretary to Chief Minister, Chennai-9.
The Secretary to Government of India, Ministry of Home Affairs, New Delhi.
The Secretary to Government of India, Ministry of Finance
(Department of Economic Affairs), New Delhi.
The Secretary to Government of India, Ministry of Finance
(Department of Expenditure), New Delhi.
The Secretary to Government of India, Ministry of External Affairs, New Delhi.
The Senior Research Officer, Pay Research Unit, Ministry of Finance,
(Department of Expenditure), Room No.261, North Block, New Delhi,
Stock File/Spare Copies.

//Forwarded/ By Order//

[Handwritten Signature]
SECTION OFFICER.



FINANCE [PENSION] DEPARTMENT

G.O. No.430, DATED 6th August, 2004
(*Tharana, Aadi-22, Thiruvalluvar Aandu 2035*)

PENSION - Contributory Pension Scheme - Introduced with effect from 1.4.2003 - Further orders - Issued.

READ the following paper:-

G.O.Ms.No.259, Finance (Pension) Department, dated 6.8.2003.

-oOo-

ORDER:

In the G.O. read above, Government have introduced a new Contributory Pension Scheme based on defined Contributions for all the employees, who are recruited on or after 1.4.2003. In order to implement the Contributory Pension Scheme, the following further orders are issued:-

- (i) It is mandatory for all the new employees, who are recruited on or after 1.4.2003 to become members of the Scheme. Each employee will pay a monthly contribution of 10% of Basic Pay and DA from his salary to the Contributory Pension Scheme.
- (ii) A matching contribution will be made by the State Government for each employee, who contributes to the scheme.
- (iii) The contribution towards Contributory Pension Scheme shall be recovered from the salary of the employees every month as is done now for GPF.
- (iv) Accountant General will maintain the accounts for the Contributory Pension Scheme as in the case of GPF. Index numbers to the employees who join the Contributory Pension Scheme will be allotted by Accountant General on receipt of applications from the Heads of the Departments/Heads of Offices in the prescribed form annexed to this order (Annexure I.). Index numbers will be in separate types or series for (i) Government employees, (ii) Employees of Aided Educational Institutions and (iii) Other employees.
- (v) Nomination has to be filed at the time of admission and has to be revised upon marriage of the subscriber and thereafter once in five years. Necessary entry to the effect of filing the nomination along with name of nominee(s) should be noted in the Service Register.
- (vi) Recovery from Pay Bills of the employees should be made only after obtaining Index Number from the Accountant General for each of the employee.
- (vii) Schedule of recovery to be attached to the Pay bill showing the Contribution to Pension Scheme has been prescribed separately for Government employees as in Annexure II and the employees of the Aided Educational Institutions as in Annexure III. Every Drawing and Disbursing Officers should prepare this schedule and enclose along with the Pay Bill.

- (viii) The amount recovered from the Pay Bill shall be credited to the following new Deposit Head of Account by the Pay and Accounts Offices / Treasuries / Sub-Treasuries in respect of Government employees.

I. Small Savings, Provident Funds etc.- (C) Other Accounts -

8011.00. Insurance and Pension Funds -
 106. Other Insurance and Pension Funds -
 AA. Contributory Pension Scheme to Tamil Nadu State Government Employees -
 01. Individual Contribution
 [D.P. Code 8011.00-106-AA-010 F] (Receipts)
 [D.P. Code 8011.00-106-AA-0105] (Outgo)
 02. Government Contribution
 [D.P. Code 8011.00-106-AA-020H] (Receipts)
 [D.P. Code 8011.00-106-AA-0203] (Outgo).

The amount recovered in respect of employees of Aided Educational Institutions should be credited to:-

8011.00. Insurance and Pension Funds -
 106. Other Insurance and Pension Funds -
 AB. Contributory Pension Scheme to Tamil Nadu Aided Educational Institutions employees -
 01. Individual Contribution
 [D.P. Code 8011.00-106-AB-010H] (Receipts)
 [D.P. Code 8011.00-106-AB-0103] (Outgo)
 02. Government Contribution
 [D.P. Code 8011.00-106-AB-020J] (Receipts)
 [D.P. Code 8011.00-106-AB-0201] (Outgo).

- (ix) The recovery schedules attached to the Pay bills by the Drawing and Disbursing Officers shall be removed and handed over to Accounts Officer, Fund Management, Office of the A.G(A&E), Chennai-18 in a separate cover by Treasury Officers / Pay and Accounts Officers every month.
- (x) The reasons for non-recovery from a particular employee in any month should be furnished by the Drawing and Disbursing Officers concerned in the recovery schedule without fail.
- (xi) The Government contribution and the employees contribution will be adjusted by the Accountant General every month and the total of both contributions has to be transferred to Pension Fund Regulatory and Development Authority or any agency authorized by Pension Fund Regulatory and Development Authority for this purpose on monthly basis after obtaining clearance from Pension Fund Regulatory and Development Authority. The Government contribution to the scheme shall be debited to the following head of account:-

2071. Pension and other retirement benefits -
 01. Civil -
 800. Other Expenditure -
 AI. Contribution to Contributory Pension Scheme of the Tamil Nadu State Government Employees -
 10. Contribution -
 01. Contribution to Specific Fund -
 [DPC-2071-01 800-AI-1016]

by book adjustment by the Accountant General with reference to the amount contributed by the employees and initially credited to *(8011.00-106-AA-020H) and (8011.00-106-AB-020J).

- (xii) Heads of the Departments/ Heads of Offices should get the Index numbers from the Accountant General for all the new employees who have already joined the Government service after 31.3.2003 within a month from the date of this G.O. As and when new employees join in future, they should be admitted to this scheme compulsorily by the Heads of the Department/Heads of Offices by promptly applying for allotment of the Index No. to the Accountant General within a month from the date of joining of the new employees.
- (xiii) Arrears of subscription to the Contributory Pension Scheme from 1.4.2003 will be deducted from the new employees already joined after 1.4.2003 along with current month subscription (i.e. one Subscription for current month and one additional for subscription arrears).
- (xiv) The Index number allotted by the Accountant General for joining the Contributory Pension Fund Scheme should be entered in the first page of Service Register with necessary attestation.

(BY ORDER OF THE GOVERNOR)

N.NARAYANAN,
DEVELOPMENT COMMISSIONER &
PRINCIPAL SECRETARY TO GOVERNMENT.

To

All Secretaries to Government.
 All Departments of Secretariat.
 The Secretary, Legislative Assembly Secretariat, Chennai - 600 009.
 The Legislative Assembly Secretariat, Chennai - 600 009.
 The Governor's Secretariat, Raj Bhavan, Chennai - 600 025.
 All Heads of Departments.
 The Accountant General (A&E), Chennai - 600 018. (By name)
 The Accountant General (A&E), Chennai - 600 018.
 The Principal Accountant General (Audit-I), Chennai - 600 018.
 The Accountant General (Audit-II), Chennai - 600 018.
 The Accountant General (CAB), Chennai - 600 009.
 The Registrar, High Court, Chennai - 600 104.
 The Secretary, Tamil Nadu Public Service Commission, Chennai - 600 002.
 The Director of Pension, D.M.S. Complex, Chennai - 600 006.
 The Commissioner of Treasuries and Accounts, Chennai-600 015.
 All District Collectors / District Judges / Chief Judicial Magistrates.
 The Commissioner, Corporation of Chennai / Madurai / Coimbatore / Tiruchirappalli / Salem / Tirunelveli.
 The Pension Pay Officer, Chennai - 600 006.
 All Treasury officers / Sub-Treasury Officers.
 All State Government owned Boards / Corporations.
Copy to:
 The Finance ((OP.I)/(OP.II)/(OP.III)/(OP.Misc.)), Chennai - 600 009.
 The Finance (PGC/PC) Department, Chennai - 600 009.
 The Secretary to Chief Minister, Chennai-600 009.
 The Director of Local Fund Audit, Chennai - 600 108.
 Stock file / Spare copies.

Forwarded.

(By Order)

Signature

SECTION OFFICER.

ANNEXURE-I

GOVERNMENT <input type="checkbox"/>	AIDED EDUCATIONAL INSTITUTION <input type="checkbox"/>
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**APPLICATION FOR ADMISSION TO
THE TAMILNADU GOVERNMENT CONTRIBUTORY PENSION SCHEME**

[G.O.Ms.No.430, Finance (Pension) Department, Dated 08-08-2004]

[To be furnished in Duplicate]

CPS Index Number	
<small>[to be allotted by A.G.(A&E), TN]</small>	

- | | | |
|--|---|---|
| 1. Name of the Applicant | : | |
| 2. Sex * | : | Male <input type="checkbox"/> Female <input type="checkbox"/> |
| 3. Marital Status * | : | Married <input type="checkbox"/> Unmarried <input type="checkbox"/> |
| 4. Official Designation | : | |
| 5. Office to which attached | : | |
| 6. Service to which the applicant belongs | : | |
| 7. Date of first entry into service | : | |
| 8. Whether appointed in Government / Aided Educational Institution | : | |
| 9. Scale of Pay | : | |
| 10. Basic Pay | : | |
| 11. Date of Birth | : | |
| 12. Date of Superannuation | : | |
| 13. Whether appointment is regular or under Rule 10 (a) (i) of the General Rules for the State and Subordinate Service | : | |
| 14. Whether recruited for Pensionable Service* | : | Yes <input type="checkbox"/> No <input type="checkbox"/> |
| 15. Community of the Applicant (For Statistical Purposes only) | : | SC/ST/BC/MBC/OC <input type="text"/> |
| 16. Nomination | : | |
| (a) Name of the Nominee | : | |
| (b) Age | : | |
| (c) Relationship | : | |
| 17. C.P.S. Plan opted ** | : | Plan-I / Plan-II / Plan-III |
| 18. Remarks, if any. | : | |

Station :

Signature of the Applicant

Date :

CERTIFICATE TO BE FURNISHED BY THE HEAD OF THE OFFICE

Certified that Thiru/Tmt./Selvi _____ is a regular employee appointed to pensionable service and is eligible to join the Tamilnadu Government Contributory Pension Scheme.

Station :

Signature of the Head of the Office
with full address/Office Seal

Date :

ANNEXURE-II
CONTRIBUTORY PENSION SCHEME [GOVERNMENT SERVICE]

[G.O.Ms.No.420, Finance (Pension) Department, Dated 05-06-2004]

PAY BILL SCHEDULE OF RECOVERY FOR THE MONTH OF _____ 200

P.A.O. / District Treasury / Sub-Treasury : : D.D.O. : :
 Treasury / Sub-Treasury Code : : D.D.O. Code : :
 Sub Account No. : : Sub Account No. : :

Head of Account :

8011.00 Insurance and Pension Funds -
 106, Other Insurance and Pension Funds -
 AA, Contributory Pension Scheme to Tamil Nadu State
 Government Employees -
 [D.P.Code 8011.00-106-AA-_____]

Sl. No.	CPS Index Number	Name	Plan Type*	Basic Pay			Total	Employees Contribution	
				Rs.	D.A. Rs.	Rs.		Current Rs.	Instalment No. Amount (Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	

* Need not be filled up at present.
 (Rupees _____ only)

Certified that the Basic Pay entered in column 5 of the Statement has been verified with entries in the Service Book and Pay Bill

SIGNATURE OF THE DRAWING OFFICER
WITH DESIGNATION
 (Please Turn Over for Instructions)

INSTRUCTIONS:-

- 1) During Non-drawal of Pay and Allowances for any individual 'NIL' particulars should be shown in Col.5 to Col.8 but, Col.1 to Col.3 should be filled up without fail.
- 2) In case of 'Transfer to' or 'Transfer from' other Office, the facts may be mentioned for two consecutive months against the employees' name.
- 3) C.P.S. Index Number and Name details should be entered in the first page of the Service Register with necessary attestation.

HOW TO FILL UP C.P.S. SCHEDULE:-

- | | | |
|---------------------|---|--|
| 1) Column (2) | : | CPS Index Number should be given correctly. |
| 2) Column (3) | : | Initial and Name should be furnished as in the Service Register. |
| 3) Column (5) & (6) | : | Basic Pay and D.A. should be furnished as per the Pay and D.A. drawn in the particular month. |
| 4) Column (8) | : | (i) Employees' Contribution has to be deducted from the Supplementary Bill also, (eg.) arrears of Pay, Incremental arrears and D.A. Arrears consequent on D.A. revision. |
| | : | (ii) Arrears of subscription when recovered in instalments, the instalment number should be noted, (eg.) 01/14, 02/14 etc. |